

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40398 of 2016

(Arising out of Order-in-Appeal No. 397/2015 (CXA-II) dated 26.11.2015 passed by the Commissioner of Central Excise (Appeals-II), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai – 600 034)

M/s. Strides Shasun Limited

(Formerly 'M/s. Shasun Pharmaceuticals Ltd.'),
A1/B, SIPCOT Industrial Complex,
Cuddalore – 607 005

Appellant

VERSUS

The Commissioner of Central Excise,

No. 1, Goubert Avenue,
Beach Road,
Puducherry – 605 001

Respondent

APPEARANCE:

For the Appellant : Ms. Sanjana Sri S.G., Advocate

For the Respondent : Shri. Arul C. Durairaj, Superintendent (A.R.)

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING : 30.01.2020

DATE OF DECISION : 30.01.2020

FINAL ORDER No.40240/2020

PER BENCH :

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as

withdrawn with liberty for the appellant to approach the Tribunal to restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(ANIL G. SHAKKARWAR)
Member (Technical)

Vsr/Rkp